

due to National Iranian Oil Company (NIOC). There was no interruption in crude oil imports from Iran.

Settlement of GSPA without Government intervention

2290. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI A. ELAVARASAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to Unstarred Question No. 134 given in the Rajya Sabha on 22 November, 2011 and State:

(a) whether marketing margin as a result of Gas Sale and Purchase Agreement (GSPA) in case of Krishna Godavari (KG) D6 Gas entered between seller and buyer is mutually settled between the parties without Government intervention;

(b) whether this set of rule is being followed in the case of KG-D6 and have the consent of Government continuously for the past many years;

(c) if so, the details in this regard;

(d) whether Government has now changed its stand and has decided to place the matter of marketing margin before the Empowered Group of Ministers (EGoM); and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) The marketing margin in the case of KG D6 is being mutually settled between buyer and the seller.

(d) and (e) On the representation made by the Department of Fertilizers, the issue of marketing margin charged by Reliance Industries Ltd. (RIL) on KG D6 gas is proposed to be placed for consideration of the Empowered Group of Ministers (EGoM) as and when it meets.

New oil refineries by HPCL and BPCL

†2291. SHRI BALAVANT AL/AS BAL APTE:

SHRI ANIL MADHAV DAVE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether HPCL and BPCL are planning to establish new oil refinery plants; and

(b) if so, the details thereof, State-wise?

†Original notice of the question was received in Hindi.